

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

(IB)-463(PB)/2017

IN THE MATTER OF:

M/s. Portrait Advertising and Marketing
Pvt. Ltd.

.... APPLICANT / PETITIONER

Vs.

Arise India Ltd.

....

RESPONDENT

SECTION:

Under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 02.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Operational Creditor:-

Mr. Sujoy Kumar, Advocate
Mr. Arindam Ghose, Advocate

For the Respondent:-

Mr. Ashish Aggarwal, Advocate
Ms. Gulkawal H., Advocate
Ms. Sanyogita Jah, Advocate

ORDER

Learned counsel for the parties have again made a joint statement that they are exploring the possibility of settlement.

To facilitate the resolution by any settlement, we defer the hearing on 28.02.2018.

Sd/-

(M. M. KUMAR)
PRESIDENT

Sd/-

(S. K. MOHAPATRA)
MEMBER (TECHNICAL)